

English versions) of the following Ministries for 1975-76:—

- (i) Ministry of Agriculture and Irrigation
 - (ii) Ministry of Commerce
 - (iii) Ministry of Communications
 - (iv) Ministry of Defence
 - (v) Ministry of Education and Social Welfare
 - (vi) Ministry of Energy
 - (vii) Ministry of External Affairs
 - (viii) Ministry of Petroleum and Chemicals
 - (ix) Ministry of Planning
 - (x) Ministry of Tourism and Civil Aviation
 - (xi) Department of Culture
 - (xii) Department of Electronics
 - (xiii) Department of Science and Technology
 - (xiv) Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission.
- [Placed in Library. See No. LT-9325/75].

REPORT UNDER MRTP ACT, 1969 FOR 1973 AND REPORT OF MRTP COMMISSION IN THE CASE OF M/s. CENTURY SPINNING AND MFG. CO. LTD. BOMBAY

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table:

(i) A copy of the Report (Hindi version) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period 1st January, 1973 to 31st December, 1973, under section 62 of the said Act.

(ii) A copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of M/s. Century Spinning and

Manufacturing Company Limited, Bombay, and the Order dated 1st June, 1972 of the Central Government thereon, under section 62 of the said Act. [Placed in the Library. See No. LT-9326/75].

DRUGS AND COSMETICS (AMENDMENT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table:

A copy of the Drugs and Cosmetics (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 116 in Gazette of India dated the 25th January, 1975 under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-9327/75].

NOTIFICATIONS UNDER DELHI SIKH GURDWARAS ACT, 1971

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): On behalf of the Deputy Minister of Home Affairs, I beg to lay on the Table:

A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—

(i) The Delhi Sikh Gurdwaras Management Committee (Election of Members) Amendment Rules, 1975, published in Notification No. F. 18/19/73-Judl. (i) in Delhi Gazette dated the 20th March, 1975.

(ii) The Delhi Sikh Gurdwaras (Election of Pro-tempore Chairman, President, Other Office-bearers and Members of the Executive Board) (Second Amendment) Rules, 1975, published in Notification No. F. 18/29/